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ITEM NO.45

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).

17932/2016

(Arising out of impugned final judgment and order dated 26/08/2016
in CRL.A No. 5176/2012 passed by the High Court Of Judicature at
Allahabad)

RAJ KUMAR YADAV

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

(with appln. (s) for permission to file SLP and interim relief and
office report)

Date : 11/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. R.P.S. Yadav, Adv.

Ms. Lalita Yadav, Adv.

for Mr. Vipin Kumar Jai,AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The petitioner is permitted to file the instant special
leave petition.

Issue notice.

(Chander Bala) (Parveen Kumar)

Court Master

AR-cum-PS